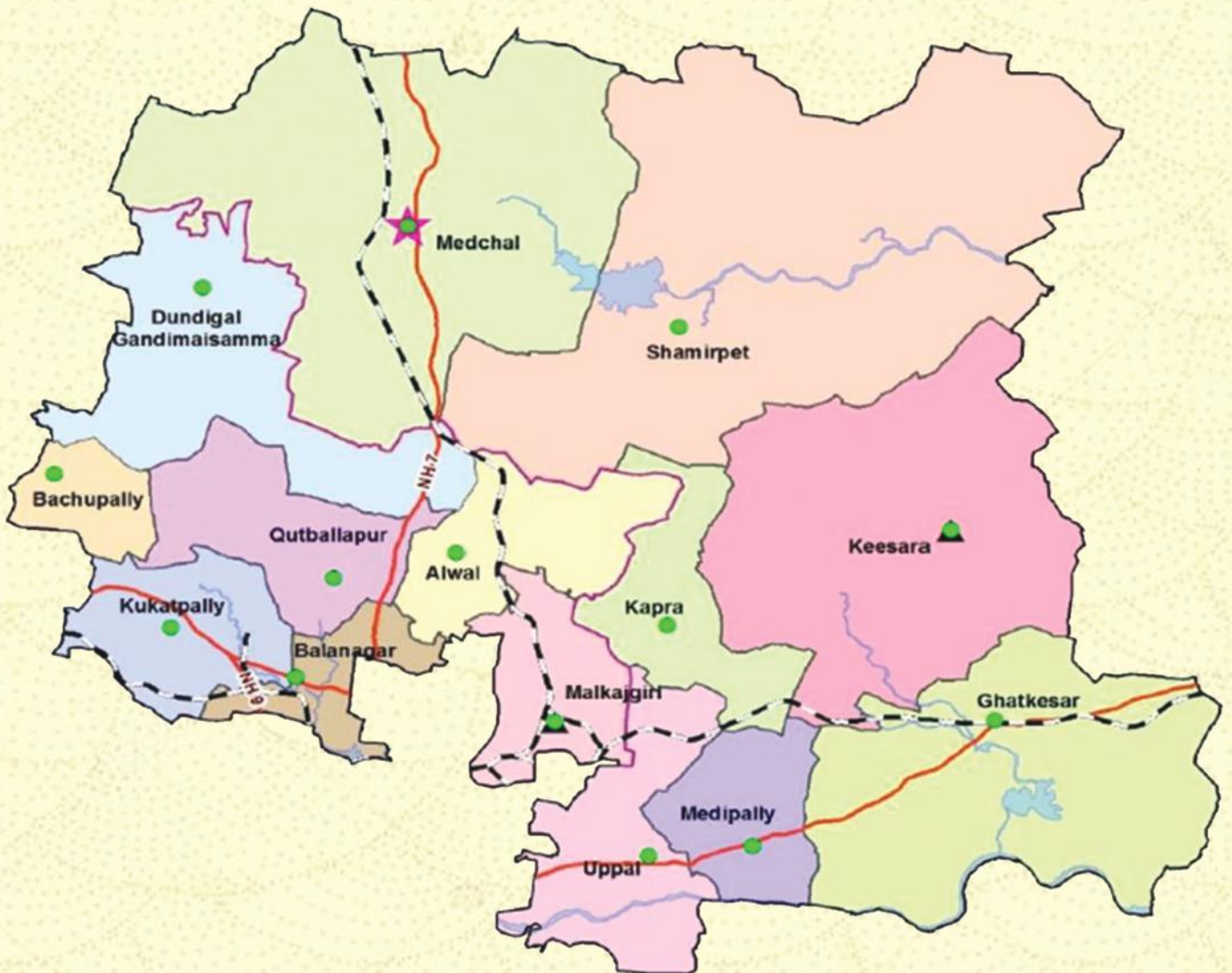


HIGH COURT FOR THE STATE OF TELANGANA

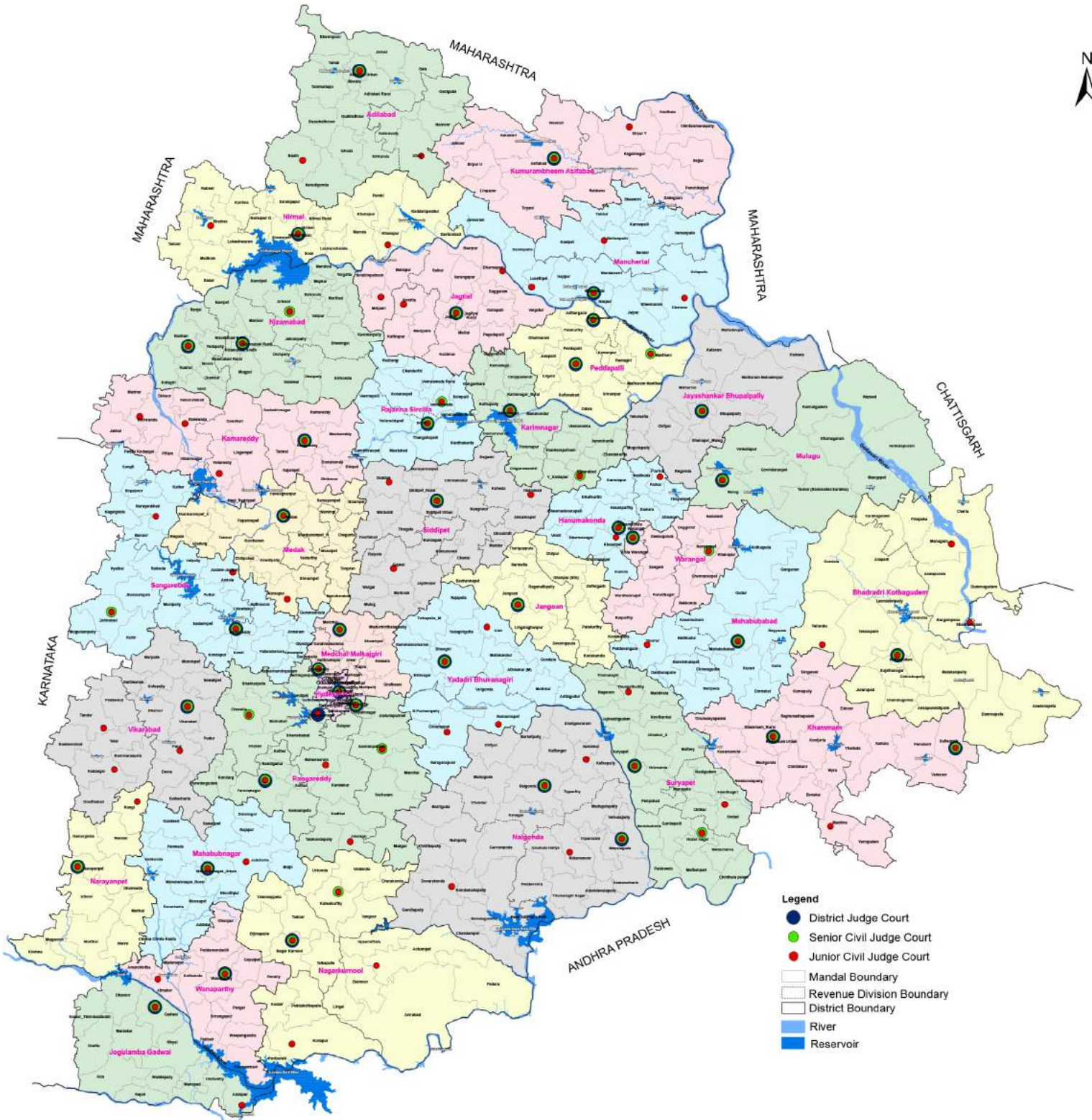
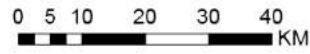
REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



MEDCHAL-MALKAJGIRI
JUDICIAL DISTRICT



Judicial Districts Map Telangana State

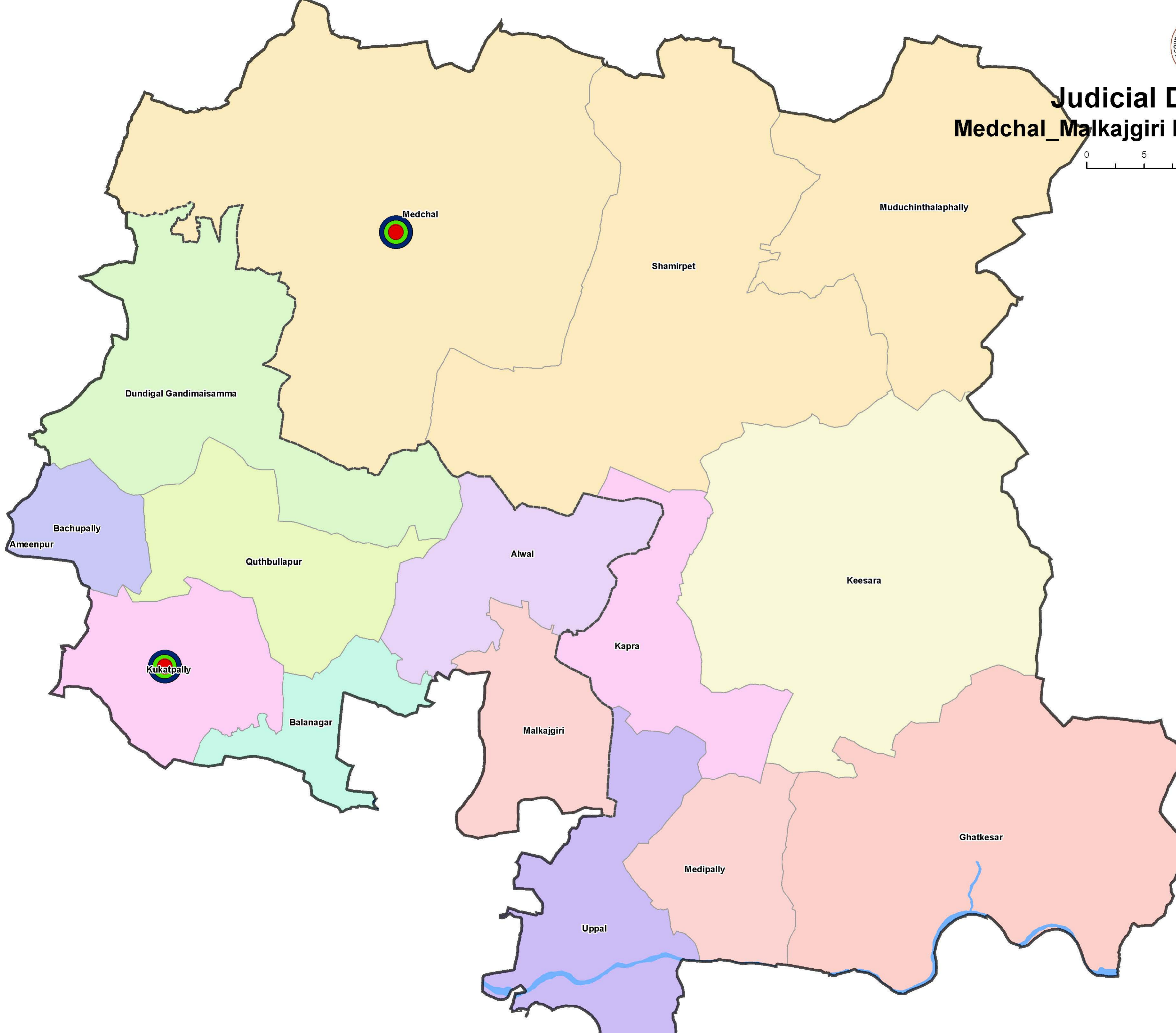
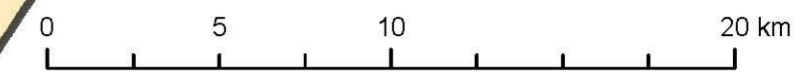


- Legend**
- District Judge Court
 - Senior Civil Judge Court
 - Junior Civil Judge Court
 - Mandal Boundary
 - Revenue Division Boundary
 - District Boundary
 - River
 - Reservoir



Judicial Districts Map

Medchal_Malkajgiri District, Telangana State



Court Type

- District Judge Court
- Senior Civil Judge Court
- Junior Civil Judge Court
- Revenue Divisions
- District Boundary
- Reservoir
- River



GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Medchal-Malkajgiri District – Constitution of Metropolitan Sessions Division of “Cyberabad” and “Rachakonda” in the newly established Judicial District of Medchal- Malkajgiri District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts – Notifications - Orders – Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 81

Dated: 01-06-2022

Read the following:-

1. G.O.Ms.Nos.19 to 51 Law (LA, LA&J–Home–Courts.A2) Department, dt: 17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, dt.27-05-2022.

\$\$\$

ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2nd read above, the Government of Telangana hereby issue the following Notification, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:01-06-2022 and shall come into force with effect from 02-06-2022.

Notification – I

In exercise of the powers conferred under sub-section (1) of Section 7 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby directs that, with effect on and from the date of publication of the Notification in the Telangana Extraordinary Gazette, the Sessions Division of Medchal-Malkajgiri District (excluding the Metropolitan Area of Cyberabad and Rachakonda) shall be one of the Sessions Divisions in the newly formed Medchal-Malkajgiri District.

Notification – II

In exercise of the powers conferred under sub-section (2) of Section 7 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), and after consultation with the High Court for the State of Telangana, the Government of Telangana hereby alters with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette the limits of the Sessions Division of erstwhile Rangareddy District by excluding the Metropolitan Areas of Cyberabad, Rachakonda and the limits of Sessions Division of Medchal-Malkajgiri District from the Sessions Division of erstwhile Rangareddy District.

Notification – III

In exercise of the powers conferred under sub-section (1) of Section 9 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby establishes, with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette a Court of Session for the Sessions Division of Cyberabad and Rachakonda comprising the Metropolitan Area of Cyberabad and Rachakonda.

P.T.O

Notification – IV

In exercise of the powers conferred under sub-section (1) of Section 9 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby establishes, with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette, a Court of Session for the Sessions Division of Medchal-Malkajgiri comprising the Revenue district of newly formed Medchal-Malkajgiri District excluding the Metropolitan Area of Cyberabad and Rachakonda.

Notification – V

In exercise of the powers conferred under sub-section (1) of Section 16 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana after consultation with the High Court for the State of Telangana hereby establishes, with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette the Courts of Metropolitan Magistrates and the nomenclature for the said courts will be Chief Metropolitan Magistrates – Cum Senior Civil Judge / Metropolitan Magistrate –cum- Junior Civil Judge in the Metropolitan Area of Cyberabad and Rachakonda.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 40 copies directly to the High Court for the State of Telangana at Hyderabad.

Copy to:-

The PS to Secretary to CM.
The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Polices, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
All the District Collectors/Superintendent of Police, Telangana.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana State, Hyderabad.
All the District Treasury Officers, Telangana.
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 109]

HYDERABAD, MONDAY, MAY 30, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - JUDICIAL NOTIFICATIONS ISSUED BY THE HIGH COURT.

[Memo No. 5712/Courts A2/2022-1, Home (Courts), Dated: 30th May, 2022.]

JUDICIAL NOTIFICATION - II

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise Jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Medchal from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Malkajgiri	Over the entire Revenue Mandals of Malkajgiri, Keesara, Kapra, and Alwal, as reconstituted in the district of Medchal.
2.	Judicial Magistrates of First Class	Medchal	Over the entire Revenue Mandals of Medchal, Dundigal, Qutubullapur, Shameerpet, Gandimaisamma Dundigal, Bachupally and Mooduchintalapally as reconstituted in the district of Medchal.
3.	Judicial Magistrates of First Class	Kukatpally	Over the entire Revenue Mandals of Kukatpally, and Balanagar as reconstituted in the district of Medchal.
4.	Judicial Magistrates of First Class	Uppal, Medchal Malkajgiri District at L.B.Nagar	Over the entire Revenue Mandals of Uppal, Gatkeswar and Medipally, as reconstituted in the district of Medchal.

Hyderabad,
27-05-2022.

(Sd/-),
Registrar General
High Court for the State of Telangana.

—X—



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

JUDICIAL COURTS

HIGH COURT FOR THE STATE OF TELANGANA

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23rd May, 2022.]

APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE
CHIEF JUDICIAL MAGISTRATES

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,
23-05-2022.

(Sd/-)
Registrar General
High Court for the State of Telangana.

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THE TELANGANA GAZETTE
PART-I EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 108]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY GOVERNMENT

—x—

HOME DEPARTMENT

(COURTS.A)

ESTABLISHMENT OF DISTRICT COURT AT MEDCHAL DISTRICT CONSEQUENT UPON APPROVAL OF HIGH COURT FOR ESTABLISHMENT OF 33 JUDICIAL DISTRICTS CO-TERMINUS WITH 33 REVENUE DISTRICTS - NOTIFYING THE LOCAL LIMITS OF JURISDICTION UNDER TELANGANA CIVIL COURTS ACT, 1972 & CODE OF CRIMINAL PROCEDURE, 1973.

[GO.Ms. No.34, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

I. Under Telangana Civil Courts Act, 1972

NOTIFICATION – I

In exercise of the powers conferred under Sub -Section (1) of Section 10 and Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject hereby establishes a District Court for Medchal Malkajgiri District with a District Judge, Additional District Judges comprising the Revenue Divisions of Keesara and Malkajgiri, with effect on and from the date the Officer posted as District Judge assumes charge.

NOTIFICATION – II

In exercise of the powers conferred under Sub -Section (1) of Section 12 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject hereby directs that the following Courts already functioning in the erstwhile District of Rangareddy shall be deemed to have been established in the District of Medchal Malkajgiri from the date of establishment of the District Court for the District of Medchal Malkajgiri.

1. The Senior Civil Judge's Court, Malkajgiri
2. The Senior Civil Judge's Court, Medchal
3. The Senior Civil Judge's Court, Kukatpally
4. The Junior Civil Judge's Court, Malkajgiri
5. The Junior Civil Judge's Court, Medchal
6. The Junior Civil Judge's Court, Kukatpally

NOTIFICATION – III

In exercise of the powers conferred under Sub -Section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject hereby directs that with effect on and from the date of establishment of the District Court, Medchal Malkajiri District the Courts mentioned in Col.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Col.(2) thereof.

SCHEDULE

NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, Malkajiri	Original and Appellate Jurisdiction over the entire area comprising the Revenue District of Medchal Malkajiri as constituted in G.O.Ms. No.249, Revenue (DA-CMRF) Deptt., dated 11.10.2016 and as amended vide G.O.Ms.No.16, Revenue (DA-CMRF) Department, dated 24.01.2017
Senior Civil Judge's Court, Malkajiri	Original Jurisdiction over the areas comprising the Revenue Mandals of Malkajiri, Alwal, Kapra Medipally and Uppal
Senior Civil Judge's Court, Medchal	Original Jurisdiction over the areas comprising the Revenue Mandals of Medchal, Shamirpet, Keesara,
Senior Civil Judge's Court, Kukatpally	Original Jurisdiction over the areas comprising the Revenue Mandals of Kukatpally, Balanagar, Bachupally, Gandimaisamma Dundigal and Quthbullapur

NOTIFICATION – IV

In exercise of the powers conferred under Sub -Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana hereby appoints Malkajiri as the place of sittings of the District Court, the Additional District Court at Kukatpally and the place of sitting of the Subordinate Judge's Courts at Medchal, Malkajiri and Kukatpally.

NOTIFICATION – V

In exercise of the powers conferred under Sub-Section (1) of Section 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government in consultation with the High Court for the State of Telangana hereby specifies that with effect on and from the date of establishment of the District Court Medchal Malkajiri District, the Court of Junior Civil Judge shown in Col.(2) of the Table below shall be deemed to function within Medchal Malkajiri District and continue to be located at the places shown against each of them in the corresponding entry in Col.(3) and shall have and exercise jurisdiction over the areas mentioned in Col.(4) thereof.

Sl. No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Malkajgiri	Over the entire Mandals of: Malkajgiri, Alwal, Keesara, Kapra, Gatkeswar, Medipally and Uppal
2	Junior Civil Judge	Medchal	Over the entire Mandals of: Medchal and Shameerpet,
3	Junior Civil Judge	Kukatpally	Over the entire Mandals of: Kukatpally, Balanagar, Bachupally, Gandimaisamma Dundigal and Quthbullapur

II. Under Code of Criminal Procedure, 1973

Notification – I

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject hereby directs that with effect on and from date of establishment of a District Court for Medchal Malkajgiri District, there shall be a Sessions Division called Medchal Malkajgiri Sessions Division, comprising the Revenue Divisions of Keesara and Malkajgiri with effect from the said date the Sessions Division of Ranga Reddy District shall cease to exist.

Notification – II

In exercise of the powers conferred under Sub-section (1) of the Section 9 of the Code of Criminal Procedure, 1973, the Government of Telangana hereby establishes a Court of Sessions for Medchal Sessions Division with effect from date of the establishment of a District Court for Medchal Malkajgiri District.

Notification – III

In exercise of the powers conferred under Sub-Section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned places shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Medchal Malkajgiri with effect from the date of establishment of the Sessions Division for Medchal Malkajgiri District.

1. Judicial Magistrates of First Class, Malkajgiri.
2. Judicial Magistrates of First Class, Medchal.
3. Judicial Magistrates of First Class, Kukatpally.

ESTABLISHMENT OF 32 JUDICIAL DISTRICT CO-TERMINUS WITH (33) REVENUE DISTRICTS (EXCLUDING HYDERABAD DISTRICT) - DETERMINATION OF THE LOCAL LANGUAGES IN ALL THE (33) DISTRICT COURTS UNDER SECTION 272 OF CODE OF CRIMINAL PROCEDURE, 1973 - APPROVED.

[G.O.Ms. No.51, LAW (LA, LA&J-HOME-COURTS.A2), 17th May, 2022.]

Notification

In exercise of the powers conferred by Section 272 of the Code of Criminal Procedure, 1973 (Central Act II of 1974) and in supersession of all the previous Notifications on the subject, the Government of Telangana hereby determine that, for the purpose of the said Code, the language mentioned in Column (3) of the Table below shall be the languages of each of the Courts in the corresponding Districts mentioned in Column (2) thereof:-

Sl.No (1)	NAME OF THE DISTRICT (2)	LANGUAGE OF THE COURTS (3)
1	Adilabad	: English, Telugu, Urdu and Marathi
2	Kumuram Bheem Asifabad	: English, Telugu, Urdu and Marathi
3	Mancherial	: English, Telugu, Urdu and Marathi
4	Nirmal	: English, Telugu, Urdu and Marathi
5	Karimnagar	: English, Telugu and Urdu
6	Jagitial	: English, Telugu and Urdu
7	Peddapalli	: English, Telugu and Urdu
8	Rajanna Sircilla	: English, Telugu and Urdu
9	Khammam	: English, Telugu and Urdu
10	Bhadradi Kothagudem	: English, Telugu and Urdu
11	Nizamabad	: English and Telugu
12	Kamareddy	: English and Telugu
13	Medak	: English, Telugu, Urdu and Kannada
14	Sangareddy	: English, Telugu, Urdu and Kannada
15	Siddipet	: English, Telugu, Urdu and Kannada
16	Mahabubnagar	: English, Telugu and Urdu
17	Wanaparthy	: English, Telugu and Urdu
18	Nagarkurnool	: English, Telugu and Urdu
19	Jogulamba Gadwal	: English, Telugu and Urdu
20	Narayanpet	: English, Telugu and Urdu
21	Nalgonda	: English, Telugu and Urdu
22	Suryapet	: English, Telugu and Urdu
23	Yadadri Bhuvanagiri	: English, Telugu and Urdu
24	Rangareddy	: English, Telugu and Urdu
25	Vikarabad	: English, Telugu and Urdu
26	Medchal-Malkajgiri	: English, Telugu and Urdu
27	Hanumakonda	: English, Telugu and Urdu
28	Warangal	: English, Telugu and Urdu
29	Jayashankar Bhupalpalli	: English, Telugu and Urdu
30	Jangoan	: English, Telugu and Urdu
31	Mahabubabad	: English, Telugu and Urdu
32	Mulugu	: English, Telugu and Urdu
33	Hyderabad	: English, Telugu and Urdu

M.A. MANNAN FAROOQUI,
Secretary to Government (I/c).



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THE TELANGANA GAZETTE
PART - II EXTRAORDINARY
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No. 100]

HYDERABAD, TUESDAY, MAY 17, 2022.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]

JUDICIAL NOTIFICATION - I

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Medchal Sessions Division shall ordinarily hold its sitting at Malkajgiri until further orders.

JUDICIAL NOTIFICATION - II

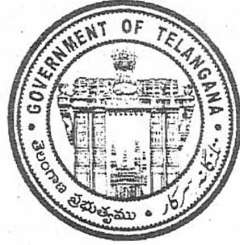
In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise Jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Medchal from the date of establishment of the said Sessions Division.

SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Malkajgiri	Over the entire Revenue Mandals of Malkajgiri, Alwal, Keesara, Kapra, Gatkeswar, Medipally and Uppal as reconstituted in the district of Medchal.
2.	Judicial Magistrates of First Class	Medchal	Over the entire Revenue Mandals of Medchal and Shameerpet as reconstituted in the district of Medchal.
3.	Judicial Magistrates of First Class	Kukatpally	Over the entire Revenue Mandals of Kukatpally, Balanagar, Bachupally, Dundigal and Qutubullapur as reconstituted in the district of Medchal.

Hyderabad,
06-05-2022.

(Sd/-),
Registrar General,
High Court for the State of Telangana.



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-I EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 357]

HYDERABAD, TUESDAY, OCTOBER 11, 2016.

NOTIFICATIONS BY GOVERNMENT

—x—

REVENUE DEPARTMENT

(DA-CMRF)

FORMATION/REORGANISATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN MEDCHAL DISTRICT - FINAL NOTIFICATION.

[G.O.Ms. No. 249, Revenue (DA-CMRF), 11th October, 2016.]

NOTIFICATION

Form II

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

[1]

Schedule - I					
Reorganisation Of Ranga Reddy District Into The District Of Medchal					
Sl. No	Name of the District	Name of the Revenue Division including new Revenue Division	Mandals in the District including New Mandals	Name of the Erstwhile District	Name of the Erstwhile Revenue Division
1	2	3	4	5	6
1	Medchal-Malkajiri*	Keesara*	Medchal	Rangareddy	Malkajiri
2			Shamirpet		
3			Keesara		
4			Kapra*		
5			Ghatkesar		
6			Medipally*		
7			Uppal		
8		Malkajiri	Malkajiri		
9			Alwal*		
10			Qutballapur		
11			Dundigal Gandimaisamma*		
12			Bachupally*		
13			Balanagar		
14			Kukatpally*		Rajendranagar

MEDCHAL-MALKAJGIRI JUDICIAL DISTRICT

S.No.	Present Nomenclature of the Court	Present Place of Sitting	Nomenclature of the Court w.e.f, 02.06.2022	Place of Sitting w.e.f., 02.06.2022
1	XVI Additional District and Sessions Judge's Court-cum- XVI Additional Metropolitan Sessions Judge's Court, Malkajgiri- Cum- III Additional Family Court	Malkajgiri, Ranga Reddy District.	Principal District and Sessions Judge-cum-Family Court,	Medchal- Malkajgiri District at Malkajgiri
2	I Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women-cum-XVII Additional District and Sessions Judge-cum-XVII Additional Metropolitan Sessions Judge,	Cyberabad Rangareddy District at L.B.Nagar.	I-Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court,	Medchal- Malkajgiri District at Malkajgiri.
3	XI Additional District and Session Judge-cum-XI Additional Metropolitan Sessions Judge (FTC),	Cyberabad, Ranga Reddy District at Medchal	II Additional District and Sessions Judge-cum-I Additional Metropolitan Sessions Judge-cum-II Additional Family Court,	Medchal- Malkajgiri District at Medchal.
4	XV Additional District and Sessions	Cyberabad	III Additional District and Sessions	Medchal-

	Judge-cum-XV Additional Metropolitan Sessions Judge-cum-II Additional Family Court,	Rangareddy District at Kukatpally.	Judge-cum-III Additional Metropolitan Sessions Judge-cum-III Additional Family Court,	Malkajgiri District at Kukatpally.
5	The Additional Family Court,	Rangareddy District at Kukatpally.	Judge, Family Court,	Medchal Malkajgiri District at Kukatpally
6	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,.	Malkajgiri	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Medchal- Malkajgiri District at Malkajgiri.
7	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Medchal.	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Medchal- Malkajgiri District at Medchal.
8	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Kukatpally.	Fast Track Special Judge for trial and disposal of RAPE and POCSO Act Cases,	Medchal- Malkajgiri District at Kukatpally.

Senior Civil Judge Courts				
1	Senior Civil Judge,	Malkajgiri, Rangareddy District	Principal Senior Civil Judge--cum- Assistant Sessions Judge	Medchal- Malkajgiri District at Malkajgiri.
2	Senior Civil Judge (FTC),	Malkajgiri, Rangareddy District.	Additional Senior Civil Judge -cum- Additional Assistant Sessions Judge,	Medchal- Malkajgiri District at Malkajgiri.
3	Senior Civil Judge,	Medchal, Rangareddy District	Principal Senior Civil Judge--cum- Assistant Sessions Judge	Medchal- Malkajgiri District at Medchal.
4	VI Additional Senior Civil Judge (FTC),	Medchal, Rangareddy District.	Additional Senior Civil Judge -cum- Additional Assistant Sessions Judge,	Medchal- Malkajgiri District at Medchal.
5	Principal Senior Civil Judge,	Kukatpally, Rangareddy District.	Senior Civil Judge--cum-Assistant Sessions Judge	Medchal- Malkajgiri District at Kukatpally.

6	IX Additional Senior Civil Judge-cum-IX Additional Assistant Sessions Judge,	R.R. District at LB Nagar	Senior Civil Judge--cum-Assistant Sessions Judge	Medchal-Malkajgiri at LB Nagar.
Junior Civil Judge Courts				
1	Principal Junior Civil Judge-cum-XVII Additional Metropolitan Magistrate,	Cyberabad at Malkajgiri.	Principal Junior Civil Judge-cum-Metropolitan Magistrate,	Medchal-Malkajgiri District at Malkajgiri.
2	I Additional Junior Civil Judge-cum-XVIII Additional Metropolitan Magistrate,	Cyberabad at Malkajgiri.	I Additional Junior Civil Judge-cum-I Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Malkajgiri.
3	II Additional Junior Civil Judge-cum-XIX Additional Metropolitan Magistrate,	Cyberabad at Malkajgiri.	II Additional Junior Civil Judge-cum-II Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Malkajgiri.
4	III Additional Junior Civil Judge-cum-XXXIII Additional Metropolitan Magistrate,	Cyberabad at Malkajgiri	III Addl. Junior Civil Judge-cum-III Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Malkajgiri.
5	III Additional Metropolitan	Cyberabad at	IV Addl. Junior Civil Judge-cum-IV	Uppal, Medchal-

	Magistrate-cum-III Additional Junior Civil Judge,	LB Nagar.	Additional Metropolitan Magistrate,	Malkajgiri District at LB Nagar.
6	IV Additional Metropolitan Magistrate-cum-IV Additional Junior Civil Judge, .	Cyberabad at LB Nagar	V Additional Junior Civil Judge-cum-V Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at LB Nagar.
7	IX Additional Junior Civil Judge-cum-XXIX Additional Metropolitan Magistrate,	Cyberabad at LB Nagar.	VI Addl. Junior Civil Judge-cum-VI Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at LB Nagar.
8	Principal Junior Civil Judge-cum-XX Additional Metropolitan Magistrate,	Cyberabad at Medchal.	VII Addl. Junior Civil Judge-cum-VII Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Medchal.
9	I Additional Junior Civil Judge-cum-XXI Additional Metropolitan Magistrate,	Cyberabad at Medchal.	VIII Addl. Junior Civil Judge-cum-VIII Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Medchal.
10	II Additional Junior Civil Judge-cum-XXII Additional Metropolitan	Cyberabad at Medchal.	IX Additional Junior Civil Judge-cum-IX Additional Metropolitan	Medchal-Malkajgiri

	Magistrate,		Magistrate,	District at Medchal.
11	II Additional Junior Civil Judge-cum-XXIII Additional Metropolitan Magistrate,	Cyberabad at Medchal.	X Additional Junior Civil Judge-cum-X Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Medchal.
12	II Additional Junior Civil Judge-cum-X Additional Metropolitan Magistrate,	Cyberabad at Kukatpally.	XI Additional Junior Civil Judge-cum-XI Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Kukatpally.
13	III Additional Junior Civil Judge-cum-XI Additional Metropolitan Magistrate,	Cyberabad at Kukatpally.	XII Addl. Junior Civil Judge-cum-XII Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Kukatpally.
14	V Additional Junior Civil Judge-cum-XIII Additional Metropolitan Magistrate,	Cyberabad at Kukatpally.	XIII Additional Junior Civil Judge-cum-XIII Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Kukatpally.
15	VI Additional Junior Civil Judge-cum-XXXI Additional Metropolitan Magistrate,	Cyberabad at Kukatpally.	XIV Additional Junior Civil Judge-cum-XIV Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at

				Kukatpally.
16	VII Additional Junior Civil Judge-cum- XXXII Additional Metropolitan Magistrate,	Cyberabad at Kukatpally.	XV Additional Junior Civil Judge-cum-XV Additional Metropolitan Magistrate,	Medchal-Malkajgiri District at Kukatpally.